

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 29.9.2000

Heard Shri S.N.Mishra, the learned counsel for the petitioner and Shri S.B.Jena, learned Addl. Standing Counsel for the respondents. In this O.A. the petitioner has prayed for a direction to respondents to give him promotion to the post of Lower Division Clerk with effect from the date of vacancy, i.e. 1.1.1994. Respondents have filed counter opposing the prayer of the applicant. Subsequently on 22.12.1999, respondents have filed additional counter. In this 1994 matter original counter was filed on 27.1.1995. In the additional counter filed on 22.12.1999 it has been mentioned in Para-3 that in the meantime in order dated 22.12.1995 the applicant has been promoted to the post of L.D.C. with effect from 26.12.1995. It has been submitted by the learned Addl. Standing Counsel Shri Jena that as the prayer of the applicant has been substantially granted the application has become infructuous. It is submitted by Shri Mishra, the learned counsel for the petitioner that this O.A. be disposed of in terms of admission made by the respondents in their counter. In consideration of this we dispose of this O.A. with a direction to respondents that the applicant will be entitled to all service benefits ^{and be} w.e.f. 26.12.1995. No costs.

J.V.M.

✓ V.M.
89.11.2000
VICE-CHAIRMAN

MEMBER (JUDICIAL)

Additional Counsel

Filed.

Counter filed

For hearing

11.9.2000

22

CR. NO. 2 May 2000

For hearing.

admit 18.9.2000

15.8.2000

22

CR. NO. 3 May 2000

For hearing.

admit 26.9.2000

26.8.2000

22

CR. NO. 4 May 2000

For hearing.

admit 29.9.2000

P.W. matter

28.8.2000

22